

30

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**CP (CAA) No. 128/NCLT/AHM/2017  
CA (CAA) No. 94/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: S.M. Chemicals Vapi Pvt Ltd  
Sandhya Dyes & Chemicals Pvt Ltd.  
Sandhya Organic Chemicals Pvt. Ltd.  
(Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA WITH	SR. ADV.	Petitioner	
2.	RITU SHAH FOR	ADV		
THAKKAR AND PAHWA ADV		<b><u>ORDER</u></b>		

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioners.

Affidavit of Chairman filed.

Report of Chairman filed.

Proof of service of notice on statutory authorities filed.

No representation received from statutory authorities.

Copy of letter dated 07.11.2017 addressed to Assistant Solicitor general of India Ahmedabad received by the Registry wherein RD asked the ASG of India to file representation and appear before this tribunal. But none appeared on behalf of RD.

Registry is directed to Communicate the copy of this order to RD for information.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 16.01.2018.


Petitioner shall advertise Notice of hearing of this petition in "Financial Express" Vapi edition and "Financial Express" Vapi Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

List the matter on 16.01.2018 for hearing.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 20th day of December, 2017.



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**